

passing on the full benefits of tax cuts to consumers have been received by the National Anti-Profitteering Authority (NAA). The details are as follows:

*Complaints received by the NAA in 2018*

Month	Received on NAA portal	Received by e-mail	Received by post	Total
April	9	0	1	10
May	7	0	1	8
June	4	2	2	8
July	62	3	2	67
August	64	6	4	74
September	64	0	1	65
October	43	44	6	93
November	16	18	1	35

(c) The NAA has been constituted under section 171 of the Central Goods and Services Tax Act, 2017 to ensure that the reduction in rate of tax or the benefit of input tax credit is passed on to the recipient by way of commensurate reduction in prices. Further, the following steps have been taken by the NAA to ensure that customers get the full benefit of tax cuts:

- (i) Holding regular meetings with the Zonal Screening Committees and the Chief Commissioners of Central Tax to stress upon consumer awareness programmes;
- (ii) Launching a helpline to resolve the queries of citizens regarding registration of complaints against profiteering.
- (iii) Receiving complaints through email and NAA portal.
- (iv) Working with consumer welfare organizations in order to facilitate outreach activities.

**Implementation of Ayushman Bharat Scheme**

2905. DR ABHISHEK MANU SINGHVI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the timeline of implementation of the Ayushman Bharat Scheme;

- (b) details of funds allocation under the Ayushman Bharat Scheme;
- (c) break-up of fund allocation under different procedures covered under the scheme;
- (d) the deadline by which the scheme would cover 100 per cent population of India; and
- (e) whether there is a clash between Government and hospitals over the rate that, insurance companies would pay to hospitals under the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) The Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (PMJAY) has been launched on 23.09.2018, as a centrally sponsored scheme. No timeline has been indicated for implementation of PMJAY.

- (b) For the current Financial Year, at the Budget Estimate stage, ₹ 2000/- crore were allocated.
- (c) No specific fund is allocated for any procedure under the scheme. However, a fixed rate of each procedure covered under the scheme is indicated for making reimbursement to the hospitals for undertaking the procedure in treating the beneficiaries.
- (d) No timeline has been fixed to cover 100 per cent population of India under the scheme.
- (e) No.

#### **Amendments to GST Act**

2906. SHRI V. VIJAYASAI REDDY: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Government is planning to bring amendments to the GST Act to resolve a number of issues that company and industry associations have raised;
- (b) if so, the details thereof; and
- (c) to what extent the proposed amendments help industry such as pharmaceutical, biotech, manufacturing, etc., to withdraw their petition before courts?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) and (b) Yes Madam. Based on the representations received from various